CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

MA/310/00743/2019 in OA/310/00800/2018

Dated Monday the 25th day of November Two Thousand Nineteen

PRESENT

HON'BLE MR. P. MADHAVAN, Member (J) & HON'BLE MR. T. JACOB, Member (A)

- 1.The Union of India rep by,The Chairman,Central Board of Excise & Customs,Ministry of Finance,North Block, New Delhi 110001.
- 2.The Director General of Vigilance, CBIC/Ministry of Finance, 2nd & 3rd floor, Hotel Samara, Kautilya Marg, Chanakyapuri, New Delhi 110021.
- 3. The Chief Commissioner of Customs, Custom House, 60, Rajaji Salai, Chennai 600001.
- 4. The Commissioner of Customs (VIII), Custom House, 60, Rajaji Salai, Chennai 600001.
- 5.The Additional Commissioner of Customs,
 Custom House
 Chennai 600001.Applicants in MA/Respondents in OA

By Advocate Ms. Hema Muralikrishnan

N.A.Jaikumar, Sudpt. Of Customs (Prev)(Retd), Flat "Lakshmi", Majestic Brindavan Apartments, 6/24, Dr. Nair Road Chennai 600017.

...Respondent in MA/Applicant in OA

By Advocate M/s. K. H. Ravikumar

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 310/00743/2019 is filed by the respondents in OA 310/00800/2018 seeking extension of time for a period of three months for implementation of the order of this Tribunal dt. 13.03.2019.

- 2. When the matter is taken up for hearing, learned counsel for applicants in MA seeks three months time to implement the order of this Tribunal.
- 3. Learned counsel for the OA applicant / MA respondent was present and he objects granting of three months extension of time.
- 4. However, in the interest of justice and accepting the reasons stated in the affidavit in support of the MA, the applicants in MA/respondents in OA are granted further two months time to comply the order of this Tribunal.
- 5. Accordingly, MA 310/00743/2019 for extension of time is disposed of.

(T. JACOB) Member (A)

25.11.2019

(P. MADHAVAN) Member (J)